

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

EXCISE APPEAL NO: 897 of 2011

[Arising out of Order-in-Appeal No: PKS/526/BEL/2010 dated 24th February 2011 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone – II.]

Vandana Dyeing Pvt Ltd
Ratan Industrial Estate, LBS Marg, Bhandup
Mumbai – 400 078

... Appellant

versus

Commissioner of Central Excise, Mumbai – III
3rd & 4th Floor, Vardaan Centre, MDIC,
Wagle Industrial Estate, Thane West – 400 604

...Respondent

APPEARANCE:

None for the appellant

Shri Sanjay Hasija, Superintendent (AR) for the respondent

CORAM:

HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO: A/86230 / 2019

DATE OF HEARING:	04/07/2019
DATE OF DECISION:	04/07/2019

PER: DR. D.M. MISRA

None present for the appellant.

2. The matter has been listed on 28th January 2019, 6th March 2019, 2nd May 2019 and today i.e. 4th July 2019. On all these

occasions neither anyone represented the appellant nor any request for adjournment was made.

3. Learned Authorised Representative for the Revenue submits that further adjournment would not yield any result.

4. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and Pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)